

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 125 of 2014 in**  
**DFR No. 620 of 2014**

**Dated : 21<sup>st</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**THDC India Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) :** Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo  
Ms. Anushree Bardhan

**ORDER**

**IA No. 125 of 2014**  
**(Appl. for condonation of delay)**

This is an Application to condone the delay of 301 days in filing the Appeal as against the main Order dated 16.04.2013. It is stated that as against the said Order, the Applicant has filed the Review on 29.05.2013 and the same had been disposed of on 07.01.2014 and was communicated to the Applicant on 27.01.2014 and the Appeal has been filed on 26.02.2014.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. Accordingly, the Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on **01.05.2014.**

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**